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OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH; ALLAHABAD.

ORIGINAL APPLICATION NO. 298 of 2006

ALLAHABAD THIS THE 31st DAY OF MARCH 2006.

Hon'ble Mr. K.B.S Rajan, Member-J

Hans Nath Yadav s/o Rajdev Yadav, Ex-Driver,
Diesel Lobby, North Eastern Railway, Varanasi,
presently resident at Shivdaspur, Nai Basti,
Maduadeeh, Varanasi.

.....Applicant.

(By Advocate: Sri M.A Haseen)

Versus.

1. Union of India through
General Manager, North Eastern Railway,
Gorakhpur.
2. Divisional Railway Manager, North Eastern
Railway, Varanasi.
3. Senior Zonal Mechanical Engineer (Power),
North Eastern Railway, Varanasi.

.....Respondents.

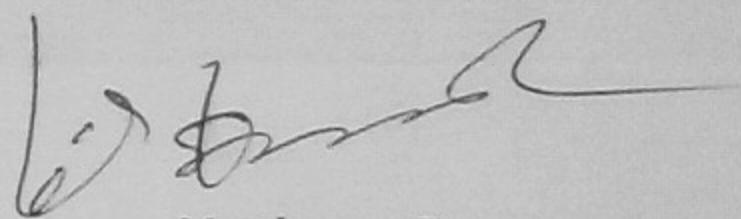
O R D E R

Vide Annexure NO. 1, the respondents have relieved the applicant from duty by permitting him to voluntarily retire from service. However according to the applicant, the terminal benefits have not so far been paid to the applicant. It is stated that on 20.9.2005, a representation in this regard was sent by the applicant to the respondents followed by the reminders dated 6.2.2006 and 20.2.2006. However, no reply has been forthcoming from the respondents. The learned counsel for the applicant submits that he would be satisfied if a direction to the respondents to dispose of the representation dated 20.9.2005 and

subsequent reminders be issued at the initial stage itself and O.A. is disposed of.

2. Considering the facts, ~~that~~ the voluntary retirement of the applicant has been approved and formally the applicant has been retired vide Annexure A-1, the respondents except for specific ~~reasons~~ should not ~~be~~ ^{have} withheld the terminal benefits. They are, therefore, directed to consider the request of the applicant and pay the terminal benefits in accordance with law. In case of specific reason for withholding the terminal benefits, by way of a reasoned and specific order, respondents ~~shall~~ ^{shall} decide the representation of the applicant. The decision in this regard to be taken within a period of three months from the date of communication of the order.

3. Accordingly, the O.A. is disposed of with no order as to costs.


Member-J

Manish/-